(d) Central Government is vested with powers to deport a foreign national under Section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying Bangladeshi nationals have also been delegated to the State Governments/Union Territory Administrations. Detection and deportation of such illegal immigrants is a continuous process. Details of such deportation orders issued by the State Governments/UT Administrations are not centrally maintained. Number of Bangladeshi nationals who came on valid travel documents and who were deported during the last two years is as follows:

Year	No. of Bangladeshi nationals deported
2011	6761
2012	6537

(e) Some foreign nationals who came on valid travel documents were found to be overstaying in the country. Total number of foreign nationals who were found to be overstaying as on 31.12.2011 and 31.12.2012 and the number of Bangladeshi nationals who were found to be overstaying during the same period is given below:

Total number of foreign nationals who were found to be overstaying		No. of Bangladeshi nationals who were found to be overstaying	
2011 (As on 31.12.2011)	2012 (As on 31.12.2012)	2011 (As on 31.12.2011)	2012 (As on 31.12.2012)
71,035	71,164	24,364	16530

Aerobics classes in Siri Fort Sports club

722. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Aerobics classes are conducted every day in the morning at DDA's Siri Fort Sports Club, South Delhi using blaring loudspeakers at high volumes;

(b) whether it is also a fact that according to Supreme Court guidelines, use of loud horns, tapered silencers loudspeakers at high volumes are completely banned in public places; and

(c) if so, the action Government has taken or proposes to take to stop aerobics classes with high sound levels in DDA's Siri Fort Sports Complex in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No complaint/PCR call has been received by Delhi Police of using Loud speakers at high volumes in the morning Aerobic classes at DDA's Sir Fort Sports Club South Delhi.

(b) and (c) As per Hon'ble Supreme Court guidelines, use of loud horns, tapered silencers, and loudspeakers is completely banned between 10 PM to 6 AM except in public emergencies. Standing Order No. 363/2009 has been issued by Delhi Police to deal with the menace of noise pollution.

Mudgal Committee Report

723. SHRI A.W. RABI BERNARD:
SHRI SALIM ANSARI:
SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) whether the Empowered Committee by Justice Mudgal has submitted its report on issues concerning the Cinematograph Act to the Ministry, if so, the details thereof;

(b) whether the Committee has given its suggestions regarding issues such as advising panel, guidelines for certification, portrayal of women, obscenity and communal disharmony; and

(c) if so, details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c) Yes, Sir. The Expert Committee constituted under the Chairmanship of Justice Mukul Mudgal to examine the issues of certification under the Cinematograph Act, 1952 has submitted its report on 28.9.2013. The report submitted by the Committee has been uploaded in the Ministry of Information and Broadcasting's website *www.mib.nic.in* for seeking comments from the public. The recommendations *inter alia* are on issues such as advisory panels, guidelines for certification, portrayal of women, obscenity and communal disharmony.

Competition to Doordarshan from private channels

724. SHRIMATI T. RATNA BAI:
SHRI MOHD. ALI KHAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state: